NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 86/(MAH)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.01.2017

NAME OF THE PARTIES: Mr. Sadashiv S. Patil & Ors.

V/s. M/s. Warana-Agro Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. No.</u>	NAME Omkar v. Deosthale.	DESIGNATION AR for Respondent 2	SIGNATURE May
2.	Chirlag R. Sonecha	Adv. for all Pektones	P. Soredu.
T.C.P. No. 86/307 200/GLD/2		ORDER	

T.C.P. No. 86/397-398/CLB/MB/MAH/2014

- From the side of the Respondents a legal question about the 1. maintainability of the Petition has been raised. However, proper application is not on record and for that purpose Respondent is seeking time.
- 2. Although Petitioner has objected to the said legal question being not raised earlier, however, considering the totality of the circumstances, it is just & appropriate to grant time. Last chance to the Respondents to file the objection.
- The Respondent is directed to file application on or before 16.01.2017 subject of payment of Rs. 5000/- by Respondents to the Petitioner. Reply from

the side of the original Petitioner thereafter within a weeks' time, if any. After completion of pleading the CP is now listed for final hearing on 07.02.2017.

sd/-**M. K. SHRAWAT**

Member (Judicial)

Dated: 6th January, 2017.